



Government of Jammu & Kashmir  
Revenue Department  
Civil Secretariat  
Notification  
Jammu, the 19<sup>th</sup> March, 2018

SRO: 135 - In exercise of the powers conferred by section 3 of the Jammu and Kashmir Public Premises (Eviction of Unauthorized Occupants) Act, 1988, and in supersession of notification SRO-11 of 2015 dated 15.01.2015, the Government hereby appoint Sh. Devinder Singh Katoch, Director Land Management, Jammu Development Authority, as Estates Officer for the purpose of the said Act, in respect of the premises controlled by Jammu Development Authority.

By order of the Government of Jammu and Kashmir.

Sd/-

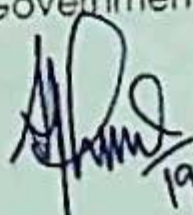
(Shahid Anayatullah) IAS  
Commissioner/Secretary to Government  
Revenue Department

Dated: 19 .03.2018

No: Rev/LB/65/90-II

Copy to the:

1. Financial Commissioner, Housing & Urban Development Department, J&K, Jammu.
2. Financial Commissioner, Revenue, J&K, Jammu.
3. Commissioner/Secretary to Government, General Administration Department
4. Divisional Commissioner, Jammu.
5. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
6. Deputy Commissioner, Jammu.
7. Vice Chairman, Jammu Development Authority, J&K, Jammu.
8. Director Achieves, Archeology & Museums, J&K, Jammu.
9. Manager Government Press Jammu for publication in the Govt. Gazettee.
10. OSD with Hon'ble Minister for Revenue
11. Special Assistant to Hon'ble Minister (MoS) Revenue.
12. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
13. I/C Website Revenue Department
14. Notification/stock file.

  
19/3/18

(Afaq Ahmad) KAS  
Deputy Secretary to Government  
Revenue Department